

ANDHRA PRADESH PANCHAYAT RAJ (TRANSFER OF INSTITUTIONS OR WORKS TO PANCHAYATS) RULES, 1999

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In exercise of the powers conferred by sub-section (1) of Section 49 read with sub-section (1) of Section 268 of the Andhra Pradesh Raj Act, 1994 (Act 13 of 1994), the Governor of Andhra Pradesh hereby makes the following Rules, namely:

1. Short title :-

These Rules may be called the Andhra Pradesh Panchayat Raj (Transfer of Institutions or Works to Panchayats) Rules, 1999.

2. Definitions :-

In these Rules, unless the context otherwise requires-

(a) 'Act' means the Andhra Pradesh Panchayat Raj Act, 1994.

3. Transfer or Institution or Works to Panchayats :-

(1) Subject to such conditions as may be agreed upon whether provided in the Act or not, the Government, the District Collector or the Revenue Divisional Officer, Mandal Parishad or Zilla Parishad or any person or body of persons may transfer to the Gram Panchayat with its consent, the management of any institution or the execution or maintenance of any work or the exercise of any power or the discharge of any duty within or without the village.

(2) When any authority other than the Government or the District Collector proposed to transfer any institution to any Gram Panchayat such transfer shall be effected by acceptance of the respective Gram Panchayat through a resolution, subject to availability of funds and the consent of the District Collector. (3) Any order of the transfer of the management of any institution or work shall be communicated by the issuing authority, to the District Panchayat Officer concerned.

<u>4.</u> Holding Property Endowments Belonging to the Institution :-

(1) Upon such transfer under Rule 3, all properties, endowments and funds belonging to the institution shall thereafter be held by the Gram Panchayat in trust for the purpose of which such property endowments and funds were lawfully applicable at the time of such transfer.

(2) The Maintenance of any institution or work shall not be detrimental to the normal functioning of the Gram Panchayat.

5. Maintenance of Separate Accounts :-

Every Gram Panchayat to which and institution has been transferred, shall maintain separate set of income and expenditure account in respect of the transferred institution or execution or maintenance of any work for a period of two years and the said accounts shall be placed in every meeting of the Gram Panchayat.